

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:3806  
ANSWERED ON:17.12.2012  
CLASSIFICATION OF ECO SENSITIVE ZONE  
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**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has prohibited certain class of industries in Eco-sensitive areas/Critically Polluted Areas/Other Notified Areas in the country;
- (b) if so, the details during each of the last three years and the current year, Area-wise; and
- (c) the guidelines to classify the Eco-sensitive areas/Critically Polluted Areas and Other Notified Areas in the country?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) and (b) The Ministry of Environment and Forests has notified site specific Eco-sensitive Zones to prohibit, regulate and permit certain activities under the Environment (Protection) Act, 1986. List of notified Eco-sensitive Zones during the last three years and the current year is given at Annexure I. The Ministry of Environment and Forests has also imposed a moratorium on 13.01.2010 on grant of environmental clearances for development projects in 43 identified critically polluted industrial clusters. The list of identified critically polluted industrial clusters with Comprehensive Environmental Pollution Index (CEPI) is given at Annexure II.

(c) The Eco-sensitive zones are notified based on the identified environmental resources having incomparable values requiring special attention for their conservation. As such there are no guidelines to classify Eco-sensitive Zones. The critically polluted areas are identified with Comprehensive Environmental Pollution Index (CEPI) greater than 70 based on the parameters related to incidence of pollution in water, land and air.